

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 45/RP/2018 in Petition No. 213/TT/2017

Subject : Review Petition No. 45/RP/2018 seeking review of order dated 20.9.2018 in Petition No. 213/TT/2017.

Date of Hearing : 7.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NTPC Limited and 10 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. K. Niranjana, PGCIL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that additional capital expenditure during the 2014-19 tariff period was disallowed in the impugned order on the ground that there is no provision for allowing the additional capital expenditure towards communication equipment after the cut-off date. She submitted that add-cap in case of the communication equipment after the cut-off date should be allowed under Regulation 14(3)(v) of the 2014 Tariff Regulations.

2. The Commission heard the arguments of the Review Petitioner and reserved the order in the matter.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

